

**IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No. 2850 of 2020**

Mansoor Alam **Petitioner**
Versus
The State of Jharkhand & Anr. **Opp. Parties**

CORAM: HON'BLE MR. JUSTICE AMITAV K. GUPTA

For the Petitioner :Mr. Ritesh Kumar, Advocate
For the State :Mr. Ravi Prakash, A.P.P.

02/Dated:09.09.2020

1. Learned counsel for the petitioner and learned APP are present.
2. Learned counsel for the petitioner submits that she shall file the undertaking to remove the defects, as pointed out by the office, as and when the physical functioning of the Court resumes.
3. Heard. If the undertaking is so filed, then office to list the application under the appropriate heading after two weeks.

(AMITAV K. GUPTA, J.)